

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 958/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2017

NAME OF THE PARTIES: Axis Bank Ltd.
V/s.
Kundil Ispat Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

TCP No.958/I&BP/NCLT/MB/MAH/2017

None present.

On verification of the record, since it appears that Form under Insolvency & Bankruptcy Code, 2016 has not been filed on or before 15.7.2017, this Company Petition is abated with liberty as mentioned in the Notification dated 29.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)